

**Statement-II**

*Financial assistance sanctioned under the "Project Assist"  
during the last five years*

Sl. No.	Financial Year	No. of cases	Amount sanctioned (In Rupees)
1.	2014-15	3738	5,09,26,500
2.	2015-16	4471	5,99,96,250
3.	2016-17	4841	6,99,98,500
4.	2017-18	4315	6,49,97,750
5.	2018-19	3337	5,60,00,000
TOTAL		20,702	30,19,19,000

**Atrocities on tribals around Statue of Unity**

1966. SHRI KUMAR KETKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that around Statue of Unity, many atrocities have been committed by local authorities on tribals, if so, what action has been taken and what compensation has been awarded to victims; and

(b) whether Government has conducted any inquiry in this, if so, the detailed report thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI G. KISHAN REDDY): (a) and (b) 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India. The responsibilities to maintain law and order, protection of life and property of the citizens rests with the respective State Governments. The State Governments concerned are competent to deal with such offences under the extant provisions of law. Government has no information in this regard.

**NCRB analysis of data on missing children**

1967. SHRI A. MOHAMMEDJAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that a study conducted by the National Crime Records